

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-1571/ND/2019
C.A No- 77/CV/ND/2019

IN THE MATTER OF:

M/s. IndiaBulls Consumer finance Ltd.

Vs

M/s. White Feather Hospitality Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 04.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Harinder Singh Bedi

For the Respondent :

ORDER

Ld. Counsel for the applicant has put in appearance and submitted that the case was dismissed in default on 18.09.2019. He further submitted that on that day he had filed affidavit of service but in-spite of service of notice, none appeared on behalf of the respondents. He also submitted that the case was ordered to be listed on 11.10.2019 but on that day the case was dismissed in default. He submits that since none appeared on behalf of the respondent so the order dated 18.09.2019 may be recalled.

Considering the submissions made on behalf of the applicant and the fact that none was present on behalf of the respondent, the order dated 18.09.2019 is hereby recalled. Accordingly, main petition be restored to its file. List the case for 10.01.2020.

SHI-

(SUMITA PURKAYASTHA)
MEMBER (T)

LV

SHI-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)